

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE SIXTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 511 OF 2026

Writ Appeal under clause 15 of the Letters Patent Writ Appeal preferred against the order dated 08/10/2025 passed in W P No. 20548 of 2025 and pass on the file of the High Court.

Between:

Sri Malgireddy Srinivas Reddy, S/o Madhava Reddy, Aged about 52 Years, Occ Agriculture, R/o. Plot No. 693,694 Flat No 301, AL Arcade, Flat 301, Vaidehi Nagar, Vanasthalipuram, Hyderabad.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Panchayath Raj and Rural Development, Dr. B.R. Ambedkar Bhavan, Hyderabad.
2. The District Collector, Nalgonda, Nalgonda District.
3. The District Panchayat Officer, Nalgonda, Nalgonda District.
4. The Divisional Panchayat Officer, Devarakonda, Nalgonda District.
5. The Mandal Panchayat Officer, Marriguda, Nalgonda District.
6. The Panchayat Secretary, Grampanchayat Vattipally, Marriguda Mandal, Nalgonda District.
7. Malgireddy Madhava Reddy, S/o Lachi Reddy, Aged about 71 Years, Occ Agriculture, R/o Vattipally Village, Marriguda Mandal, Nalgonda District.

...RESPONDENTS

I.A. NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the

respondents to forthwith dispose of the Revision petition No. 1709/2023-B4(PTS) dated 28.05.2024 pending before the 2nd respondent filed against the order passed in memo No. 1709/2023-B4(PTS) dated 17.05.2024, pending disposal of the above writ appeal

Counsel for the Appellant: SRI PRAVEEN KUMAR VEERJALA

Counsel for the Respondent Nos. 1 to 5: M. SAZI PARVEEN, GP FOR PANCHAYAT RAJ RURAL DEV

Counsel for the Respondent No. 6 : SRI KATTA PRADEEP REDDY, SC FOR GRAMPANCHAYAT

Counsel for the Respondent No. 7 : ----

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 511 of 2026

DATED : 16.06.2026

Between:

Sri Malgireddy Srinivas Reddy

... Appellant

AND

The State of Telangana,
Rep. by its Principal Secretary,
Panchayat Raj and Rural Development,
Hyderabad, and six (6) others

... Respondents

JUDGMENT:

Mr. Praveen Kumar Veerjala, learned counsel appears for appellant.

Ms. Sazia Parveen, learned Government Pleader for Panchayat Raj appears for respondent Nos.1 to 5.

Mr. Pradeep Reddy Katta, learned Standing Counsel appears for respondent No.6.

2. The instant Writ Appeal is directed against the order dated 08.10.2025 passed by the learned writ Court, in Writ Petition No.20548 of 2025. The order under appeal reads as under:

"In this writ petition, the petitioner is seeking a direction to the respondents to take action against the unauthorized construction made by the 7th respondent bearing House No.1-27 in Sy.No.1, situated at Vattipally Village, Marriguda Mandal, Nalgonda District.

2. Heard the learned counsel for the petitioner, learned Government Pleader for Panchayat Raj appearing for respondents No.1 to 5 and Sri K. Pradeep Reddy, learned Standing Counsel for Gram Panchayat appearing for respondent No.6.

3. The contention of the petitioner is that the 7th respondent has made construction without obtaining any permission and therefore, action has to be taken against the same.

4. Respondent No.6 has filed counter affidavit stating that the 7th respondent is the father of the petitioner and that he had purchased the said property in the name of his two sons i.e., the petitioner herein and one Mr. Govardhan Reddy in the year, 2000 and thereafter he has constructed a house and his family members are staying in it and that the house has been constructed 20 years back and H.No.1027 is assigned to it. It is stated that there is no new construction made therein and it is also assessed to property tax. A copy of the photograph of the said house is enclosed with the counter affidavit.

5. Having regard to the material on record, this Court finds that admittedly 7th respondent has purchased the property and has made the construction of a house in which the 7th respondent – father and his family members are residing and from the photograph enclosed with the counter affidavit, the building appears to be an old one and as per the contentions of respondent No.6, as it is an old house constructed 20 years back and is assessed to property tax, no action can be taken against the said construction at this stage. This Court therefore, does not find any reason to interfere at this stage.

6. Accordingly, the Writ Petition is dismissed. There shall be no order as to costs."

3. Learned counsel for the appellant/writ petitioner has reiterated the submission made before the learned writ Court that respondent No.7 who is the father of the appellant has made illegal construction.

4. Learned counsel for respondent No.6 has also reiterated the stand taken before the learned writ Court that no new construction has been made over the house which was constructed twenty years back and assigned House Number as 1-27. It is in this factual background that the learned writ Court dismissed the aforesaid Writ Petition.

5. Upon hearing the learned counsel for the parties and on consideration of the materials on record and on perusal of the order under appeal, we find that the dispute *inter se* between the son and the father has unnecessarily been dragged to the learned writ Court which after taking note of the stand of the learned counsel for respondent No.6 that there has been no additional construction in the old house constructed twenty years back and assessed to the property tax, dismissed the aforesaid Writ Petition by the order under appeal. We do not find any ground made out in the instant Writ Appeal to interfere with the same.

The instant Writ Appeal is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

//TRUE COPY//

**SD/- A.V.S.PRASAD
DEPUTY REGISTRAR**


SECTION OFFICER

To,

1. One CC to SRI PRAVEEN KUMAR VEERJALA, Advocate [OPUC]
2. One CC to SRI KATTA PRADEEP REDDY, SC FOR GRAMPANCHAYAT, Advocate [OPUC]
3. Two CCs to GP FOR PANCHAYAT RAJ RURAL DEV High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

PVL

TKS

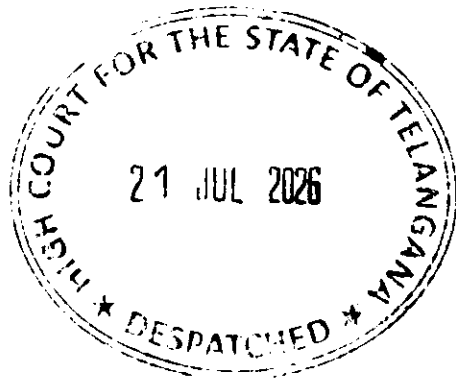


HIGH COURT

DATED: 16/06/2026

ORDER

WA.No.511 of 2026



**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

⑦ NT
13/7/26.